

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COX AND KINGS GLOBAL SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Cox and Kings Global Service Private Limited
2.	Date of incorporation of corporate debtor	21st March, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040MH2011PTC215069
5.	Address of the registered office and principal office (if any) of corporate debtor	Turner Morrison Building, 1st Floor, 16, Bank Street, Fort. Mumbai, MH 400001, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	05 th January, 2023 [Order Received on 9 th January, 2023]
7.	Estimated date of closure of insolvency resolution process	8 th July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Birendra Kumar Agrawal IBBI/IPA-001/IP-P00564/2017-18/11040.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1602 Tower A, Runwal Elegante, Lokhandwala Complex, Veera Desai Road, Andheri West, Mumbai 400053, Maharashtra. bk@bhamaconsulting.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	913, Corporate Annexe, Sonawala Lane, Near Udyog Bhawan, Goregaon East, Mumbai 400063, Maharashtra. cox.cirp@gmail.com
11.	Last date for submission of claims	23 rd January, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Cox and Kings Global Services Private Limited on 05th January 2023.

The creditors of M/s Cox and Kings Global Services Private Limited, are hereby called upon to submit their claims with proof on or before 23rd January 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th January, 2023

Place: Mumbai



Birendra Kumar Agrawal
IBBI/IPA-001/IP-P00564/2017-18/11040